

National Company Law Tribunal

Allahabad Bench

CP NO. (IB)12/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017

NAME OF THE COMPANY: J.R. Organics Ltd.

SECTION OF THE COMPANIES ACT/I & B CODE: 7 of 1986 Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	MR. R.P. AGRAWAL	Adv.] Petitioner	[Signature]
2.	MR. ANIL KUMAR	PCS		
3.	ABHISHEK ANAND	ADV	RESPONDENT	[Signature]

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Advocate, Shri R.P. Agarwal for the Financial Creditor. Shri Abhishek Anand for the Corporate Debtor Company.

The case is fixed for the hearing on some clarification which this Court feel appropriate to be asked for. However, argument in this respect could not be heard, being pre-occupied in other case. Hence, the matter is adjourned for further hearing.

At this stage, Shri Abhishek Anand, learned counsel for Corporate Debtor points out some difficulty being faced by the Corporate Debtor Company, in respect of interpretation of this Court order /direction dated 22/3/2017 for implementation purposes. Hence, some more clarification is required. However, we feel that this court has already reached at the stage of final hearing and our interim order dated 22.3.2017 is self explanatory. Hence, it needs no further clarification.

Notwithstanding the above, if, there is serious prejudice to the interest of the Corporate Debtor Company, then it is at liberty to move a formal application, in this respect by serving an advance copy to the opposite party counsel. The matter would be decided on merits.

The matter listed on 18th December, 2017

Date: 28/11/2017

Typed by
Jyoti
(Stenographer)

[Signature]
H.P. Chaturvedi,
Member(Judicial)